

[3418]

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION NO: 11725 OF 2020

Between:

Dr. Bandi Ashrita Reddy, D/o. B. Venkat Reddy, Age 30 years, Occ. Student, Caste: OC, R/o.1-8-302, Balasamudram, Hanamkonda, Near Ekashila Park, Gundrathimadugu, Warangal, Telangana - 506101.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Department of Health, Medical and Family Welfare, Telangana Secretariat, Hyderabad.
2. Director of Medical Education, Government of Telangana, Koti, Hyderabad.
3. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Nizampura, Warangal, Telangana - 506007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, declaring the action of the respondents, particularly Respondent No.3, in not considering the petitioner for registration and counseling for admission into PG Medical Courses Management Quota 1, 2 and 3 for the academic year 2020-21 as illegal, arbitrary, unconstitutional, and consequently direct the respondents to consider the Petitioner for registration in order to be eligible for seats that remain after the completion of mop-up round counseling for admission into the PG Medical Courses under Management Quota 1, 2 and 3 for the academic year 2020-21.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd respondent to consider the petitioner for registration in order to be eligible for seats that remain after the completion of mop-up round counselling for admission into the PG Medical Courses under Management Quota 1, 2 and 3 for the academic year 2020-21, pending disposal of the above Writ Petition.

**Counsel for the Petitioner: SRI N. VISHNU VARDHAN REDDY FOR
M/s. B. RACHNA REDDY**

**Counsel for the Respondents No.1 & 2: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.3: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.11725 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. N. Vishnu Vardhan Reddy, learned counsel appears for Ms. B.Rachna, learned counsel for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent Nos.1 and 2.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.3.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/s. B. RACHNA REDDY, Advocate [OPUC]
2. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
4. Two CD Copies

MP
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HIGH COURT

DATED:18/10/2024



ORDER

WP.No.11725 of 2020

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

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